

HIGH COURT OF SIKKIM
GANGTOK

No. 162 Judl.HCS

Date: 19.8.21

OFFICE ORDER

Hon'ble the Chief Justice has observed vide order dated 03.07.2021 in WP(C) No. 14/2018 (*Swarna Smriti Pradhan & Ors. v. State of Sikkim & Ors.*) *inter alia*, that the issue of vires challenging the Rules / Notifications is to be heard by a Division Bench. In compliance thereof, the Judicial Section will ensure that hereinafter all such cases shall be listed for hearing before a Division Bench of the High Court of Sikkim.

By Order

Sd/-

REGISTRAR GENERAL

Memo No.: 3/19-26 /Judl./HCS

Date: 19.8.21

Copy to:

1. Addl. Registrar-cum-PPS to Hon'ble the Chief Justice.
2. Addl. Registrar-cum-PPS to Hon'ble Judge.
3. Private Secretary to the Hon'ble Judge
4. Advocate General, Government of Sikkim, Gangtok.
5. President, Sikkim High Court Bar Association
6. President, Namchi Bar Association, Namchi, South Sikkim.
7. The President, Gyalshing Bar Association, Gyalshing, West Sikkim.
- ✓ 8. Computer Cell for uploading in the Official website
9. Guard file and file.


REGISTRAR